

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA**

(Under Section 18(1) read with Section 14, 15 and 17
of the National Green Tribunal Act, 2010)

Original Application No. **153** /2026/EZ

IN THE MATTER OF:

Mr. Amiya Ranjan Barik

...Applicant

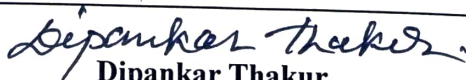
Versus

Vedanta Limited and Ors.

...Respondents

INDEX - I

SR. NO	PARTICULARS	PAGES
1.	Synopsis and List of dates and events	1 - 6
2.	Application under section 18 read with section 14, 15 and 17 of the National Green Tribunal act, 2010 with affidavit.	7 - 22
3.	ANNEXURE A-1 (COLLY.) Copy of the Photographs showing illegally dumped fly ash with geo-tagged location	23 - 27
4.	ANNEXURE A-2 Copy of the E-mail dated 16.03.2026 sent by the Applicant	28 - 31
5.	ANNEXURE A-3 Copy of the letter dated 25.03.2026 issued by the Additional District Magistrate (Gen), Jharsuguda	32
6.	ANNEXURE A-4 Copy of the letter dated 23.04.2026 issued by the the Regional Officer, State Pollution Control Board, Odisha.	33 - 34
7.	ANNEXURE A-5 Copy of the E-mail dated 22.05.2026 sent by the Applicant.	35
8,	ANNEXURE A-6 Copy of the letter dated 19.05.2026 issued by the MLA, Jharsuguda.	36 - 37
9.	VAKALATNAMA	38


Dipankar Thakur
Advocate
Rajarhat Kolkata
Enrollment No F/1809/2023
dipak1989thakur@gmail.com
9434214268

SYNOPSIS

That the present Original Application is being preferred by the Applicant against the rampant and large-scale illegal dumping and unlawful disposal of fly ash by the Respondent No. 1 in and around Belpahar, Kurmipada and adjoining areas in District Jharsuguda, Odisha in complete contravention of Environmental Laws, Fly Ash Notifications and environmental safeguards, thereby causing severe environmental degradation, air pollution and ecological imbalance.

That the Applicant herein is a public spirited citizen of this country, who, has approached this Hon'ble Tribunal seeking urgent intervention against continuing environmental violations and illegal dumping of fly ash on open lands, agricultural areas and government/private lands in the vicinity of Belpahar, Jharsuguda.

That the Respondent No.1 herein namely Vedanta Limited, Jharsuguda is generating huge quantities of fly ash from its industrial operations and is illegally disposing the same through unauthorized dumping activities with the assistance of transporters including Respondent Nos.2 and 3 namely M/S Shri Niwas Transporter and M/S Mahaganpati Transporter.

That the illegal dumping activities have caused severe environmental hazards including contamination of soil, risk of groundwater pollution, deterioration of

ambient air quality due to dispersion of fly ash particles and irreversible ecological damage to the surrounding areas.

That the IIC, Belpahar, during field inspection which was conducted on 16.03.2026, found massive quantities of fly ash illegally dumped near Kurmipada, Belpahar at GPS-marked locations including RR8X+WR6 near ITI Training Centre, Belpahar, Odisha and adjoining areas. Geo-tagged photographic evidence was captured clearly depicting extensive fly ash mounds spread over open areas and adjoining lands.

That immediately thereafter, complaints and representations were submitted before the State Pollution Control Board, Central Pollution Control Board, Ministry of Environment Forest and Climate Change, District Administration and other authorities bringing to their notice the grave environmental violations being committed by the Respondents.

That it is pertinent to submit herein that, despite the Complaint and representation given by the Applicant herein, no enquiry or inspection has been conducted by the authorities till date. subsequently confirmed the illegal dumping activities.

That it is respectfully submitted that such illegal dumping and transportation activities are being undertaken in complete violation of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Fly

Ash Notifications issued by MoEF&CC and Consent Conditions granted by Pollution Control Authorities.

That the illegal dumping of fly ash has resulted in large scale environmental degradation and poses serious threat to ecology, groundwater, agricultural productivity and public health in the region.

That despite the seriousness of the violations and official findings confirming the illegal dumping activities, adequate remedial, preventive and punitive actions have not yet been taken against the responsible entities.

That the continuing environmental damage and regulatory inaction has constrained the Applicant to approach this Hon'ble Tribunal seeking urgent intervention, remediation, environmental compensation and accountability of the polluting entities as well as concerned authorities.

LIST OF DATES AND EVENTS

16.03.2026	During field inspection conducted by the Regional Officer, State Pollution Control Board, Odisha at approximately 06:19 A.M., large-scale illegal dumping of fly ash was found near Kurmipada, Belpahar and adjoining areas in District Jharsuguda, Odisha. Geo-tagged photographic evidence was captured by the said Regional Officer of the same. That, immediately, thereafter, a Complaint/representation
------------	---

alongwith geo-tagged evidence was submitted before SPCB Odisha, CPCB, MoEF&CC, District Administration and other statutory authorities seeking urgent intervention. However, till date no action has been taken by the authorities.

25.03.2026 The Additional District Magistrate (Gen), Jharsuguda, by way of letter, had submitted a Joint Visit Report submitted by the Tahasildar, Lakhanpur, regarding illegal ash dumping before the Member Secretary, State Pollution Control Board, Odisha for taking necessary action in accordance with law.

23.04.2026 The Regional Officer, State Pollution Control Board, Odisha, by way of a letter, had submitted the aforesaid Joint Inspection Report to the Member Secretary, State Pollution Control Board, Odisha for initiating necessary action against the respondent authorities concerned particularly Respondent No. 1.

19.05.2026 A formal representation was also addressed by Shri Tankadhar Tripathy, Hon'ble MLA, Jharsuguda, to the Hon'ble Chief Minister of Odisha highlighting indiscriminate dumping of fly ash in and around Jharsuguda by various industries.

22.05.2026

That the Applicant on even date sent a reminder E-mail to the Regional Officer, Odisha State Pollution Control Board seeking status of the any investigation or enquiry conducted on the representation/complaint made by the Applicant. However, again there was no response received by the Applicant herein.

28/5/2026

Hence, the present Original Application.

7

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA**

(Under Section 18(1) read with Section 14, 15, and 17
of the National Green Tribunal Act, 2010)

Original Application No. /2026

MEMO OF PARTIES

Mr. Amiya Ranjan Barik

S/O Mr. Kailash Barik

Astaranga, Malada, PO-Namrao,

Dist.- Puri, Odisha-752109

E-mail: amiyaranjanbarik27@gmail.com

Mobile: 9937679583

...Applicant

VERSUS

1. Vedanta Limited

Through its Directors

1st Floor, Module C/2, Fortune Tower,

Bhubaneswar, Odisha-751023

E-mail- infoaluminium@vedanta.co.in

Phone No.: Not Available

2. M/S Shri Niwas Transporter, a proprietorship concern,

Service through its Proprietor/Authorised Representative

Jharsuguda, Odisha - 71023

E-mail- Not available

Phone No.: Not available

3. M/s Mahaganpati Transporter, a proprietorship concern,

Service through its Proprietor/Authorized Representative

Jharsuguda, Odisha - 71023

E-mail- Not available

Phone No.- Not available

4. State Pollution Control Board Odisha

Through Regional Officer, Jharsuguda

Plot No. 370/5971 at Babubagicha (Cox Colony)

St. Mary's Hospital Road, Post-Industrial Estate,

Jharsuguda-768203

E-mail: rospcbjharsuguda@gmail.com

Phone No.- Not available

5. Central Pollution Control Board
Through Chairman
Parivesh Bhawan
East Arjun Nagar, Delhi-110032
E-mail: ccb.cpcb@nic.in
Phone No.: 0112230723.
6. State of Odisha
Through Secretary
Lok Seva Bhavan (Odisha Secretariat),
Sachivalaya Marg, Unit-II, Bhubaneswar-751001
E-mail: gadmin.or@nic.in
Phone No.- 06742534300.
7. District Collector & Magistrate
Collectorate, Jharsuguda,
Near District Headquarter Office, Jharsuguda,
Odisha-768201
E-mail: dm-jharsuguda@nic.in
Phone No.: 06645272345.
8. The Inspector in Charge, Belpahar Police Station,
Belpahar, Odisha, Pin Code; 768218.
E mail; iic.belpahar@odishapolice.gov.in
9. Ministry of Environment, Forest and Climate Change,
service through the Secretary, having its office at Indira
Paryavaran Bhawan, Jorbagh Road, New Delhi, Pin Code:
110003. E- mail ; secy-moef@nic.in

.....Respondents

**APPLICATION UNDER SECTION 18 READ WITH SECTION 14, 15
AND 17 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010.**

To,
THE HONOURABLE CHAIRPERSON AND HIS COMPANION MEMBERS
OF THE HON'BLE
NATIONAL GREEN TRIBUNAL EASTERN
ZONE BENCH, KOLKATA

THE HUMBLE APPLICATION OF
THE APPLICANT ABOVE NAMED

1. PARTICULARS OF THE APPLICANT:

That the Applicant herein is a public spirited citizen of this Country, who, is deeply concerned with the protection of environment, ecology, groundwater, soil quality and public health in the affected region of Jharsuguda District, Odisha and is filing the present Application in larger public interest against the rampant illegal dumping and disposal of fly ash by the Respondent No. 1 and other companies and also against the non-actions of the authorities, i.e., Respondent Nos. 4 to 7.

2. PARTICULARS OF THE RESPONDENTS:

That the Respondent No.1 is Vedanta Limited, Jharsuguda engaged in industrial operations generating huge quantities of fly ash. Respondent Nos. 2 and 3 are the transporter allegedly involved in illegal transportation and dumping activities. Respondent No. 4 is the State Pollution Control Board, Odisha responsible for monitoring compliance of environmental laws and consent conditions. Respondent No. 5 is the Central Pollution Control Board responsible for environmental regulation and enforcement all over the country. Respondent No. 6 is the State of Odisha through its Chief Secretary. Respondent No.7 is the District Administration, Jharsuguda under whose jurisdiction such illegal activities are being carried out by the Private Respondents.

3. That the instant Application has been filed by the Applicant under Section 18(1) read with Sections 14, 15 and 17 of the National Green Tribunal Act, 2010

4. **BRIEF SYNOPSIS:**

- 4.1. That the present Application is being preferred against the large-scale illegal dumping and unlawful disposal of fly ash by Respondent No.1 and other companies and their associated transporters in Belpahar, Kurmipada, Swarg Dwar, Piplimal and adjoining areas in District Jharsuguda, Odisha.
- 4.2. That the illegal dumping activities are causing severe environmental degradation including soil contamination, air pollution, groundwater contamination risks and ecological imbalance.
- 4.3. That during a field inspection on 16.03.2026, the Regional Officer, State Pollution Control Board, Odisha discovered huge quantities of fly ash illegally dumped over open lands and adjoining areas and captured geo-tagged photographic evidence clearly establishing the environmental violations.
- 4.4. That, immediately, after having knowledge of the said illegal activities, the Applicant herein vide an E-mail dated 16.03.2026, raised a Complaint before the authorities with geo-tagged evidence for starting a probe against such illegal dumping of fly ash over an

open land causing severe pollution and environmental hazard for the public at large.

- 4.5. That it is respectfully submitted that, however, despite a complaint/representation given by the Applicant, no enquiry or investigation was conducted by the Authorities, i.e., Respondent No. 4 to 7, neither any action was taken to stop such illegal dumping of fly ash in an open area.
- 4.6. The Additional District Magistrate (Gen), Jharsuguda, by way of letter dated 25.03.2026, had submitted a Joint Visit Report submitted by the Tahasildar, Lakhanpur, regarding illegal ash dumping before the Member Secretary, State Pollution Control Board, Odisha for taking necessary action in accordance with law.
- 4.7. That it is pertinent to mention that the Regional Officer, State Pollution Control Board, Odisha, by way of a letter dated 23.04.2026 under Memo No. 790/IND-VIII-MISC-51, had submitted the aforesaid Joint Inspection Report to the Member Secretary, State Pollution Control Board, Odisha for initiating necessary action against the respondent authorities concerned particularly Respondent No. 1.
- 4.8. That the Applicant herein, thereafter, vide an E-mail dated 22.05.2026, sought status of the investigation or enquiry conducted on the representation/complaint made by the Applicant from the

Regional Officer, Odisha State Pollution Control Board. However, again there was no response received by the Applicant herein.

4.9. That a formal representation dated 19.05.2026 was also addressed by Shri Tankadhar Tripathy, Hon'ble MLA, Jharsuguda, to the Hon'ble Chief Minister of Odisha highlighting indiscriminate dumping of fly ash in and around Jharsuguda by various industries. In the said representation, the Hon'ble MLA specifically recorded that local residents are continuously suffering due to air pollution, contamination of agricultural lands and water sources, and serious health hazards caused by uncontrolled transportation and disposal of fly ash.

4.10. That the continuing illegal dumping activities are in complete violation of environmental statutes and Fly Ash Notifications and are causing irreversible environmental damage in the region.

4.11. That despite a Complaint being made by the Applicant alongwith geo-tagged photographs confirming the illegal dumping activities, adequate remedial and punitive actions have not been taken till date necessitating intervention by this Hon'ble Tribunal.

**5. DELAY IN FILING THE PRESENT PETITION, IF ANY,
AND THE EXPLANATION FOR IT, IF ANY**

The present Application is being filed within limitation and without any delay. The cause of action is continuing in nature as the illegal

dumping of fly ash and consequential environmental degradation is continuing day by day.

6. FACTS OF THE CASE

- 6.1 That the present Application is being filed against the illegal dumping and disposal of fly ash by the Respondents in Belpahar and adjoining areas in District Jharsuguda, Odisha causing severe environmental degradation and ecological imbalance.
- 6.2 That the Respondent No.1 is operating industrial facilities at Jharsuguda which generate huge quantities of fly ash requiring scientific handling, transportation and disposal in accordance with environmental laws and Fly Ash Notifications issued by the Ministry of Environment, Forest and Climate Change.
- 6.3 That on 16.03.2026, the Regional Officer, State Pollution Control Board, Odisha, during field inspection at approximately 06:19 A.M., had found extensive quantities of fly ash illegally dumped near Kurmipada, Belpahar and adjoining areas including locations near ITI Training Centre, Belpahar, Odisha.
- 6.4 That the said Regional Officer, immediately captured geo-tagged photographic evidence clearly depicting massive heaps and open dumping of fly ash over lands adjoining roads, open areas and nearby locations. Copies of the Joint Inspection Report along with

Photographs with geo-tagged location are annexed herewith as “ANNEXURE-A/1”.

- 6.5 That immediately thereafter, the applicant, by an email dated 16.03.2026, was intimated to the various statutory authorities including SPCB Odisha, CPCB, MoEF&CC, District Administration through E-mail seeking urgent intervention against the illegal dumping activities. Copy of the E-mail dated 16.03.2026 sent by the Applicant is annexed herewith as “ANNEXURE-A/2”.
- 6.6 The Additional District Magistrate (Gen), Jharsuguda, by way of letter dated 25.03.2026, had submitted a Joint Visit Report submitted by the Tahasildar, Lakhanpur, regarding illegal ash dumping before the Member Secretary, State Pollution Control Board, Odisha for taking necessary action in accordance with law. Copy of the aforesaid letter dated 25.03.2026 is annexed hereto and marked as “ANNEXURE-A/3”.
- 6.7 The Regional Officer, State Pollution Control Board, Odisha, by way of a letter dated 23.04.2026 under Memo No. 790/IND-VIII-MISC-51, had also submitted the aforesaid Joint Inspection Report to the Member Secretary, State Pollution Control Board, Odisha for initiating necessary action against the respondent authorities concerned particularly Respondent No. 1. Copy of the aforesaid letter dated 23.04.2026 is annexed hereto and marked as

- 6.8 **“ANNEXURE-A/4”.**
- 6.9 That in the Complaint submitted before the authorities, it was specifically pointed out that the fly ash appeared to have originated from Respondent No.1 and transportation was allegedly being carried out through Respondent Nos. 2 and 3.
- 6.10 That the Applicant herein, thereafter, vide an E-mail dated 22.05.2026, sought status of the investigation or enquiry conducted on the representation/complaint made by the Applicant from the Regional Officer, Odisha State Pollution Control Board. However, again there was no response received by the Applicant herein. Copy of the E-mail dated 22.05.2026 sent by the Applicant is annexed herewith as **“ANNEXURE-A/5”.**
- 6.11 That despite a Complaint being made by the Applicant alongwith geo-tagged photographs confirming the illegal dumping activities, adequate remedial and punitive actions have not been taken till date necessitating intervention by this Hon'ble Tribunal.
- 6.12 That the continuing presence of illegally dumped fly ash poses grave danger to soil quality, agricultural productivity, groundwater, ambient air quality, ecology and public health.
- 6.13 That the illegal dumping of fly ash constitutes clear violation of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of

Pollution) Act, 1981, Fly Ash Notifications and Consent Conditions granted to Respondent No.1.

- 6.14 That the Respondents are liable to pay environmental compensation under the Polluter Pays Principle for the damage caused to environment and ecology.
- 6.15 That the inaction on the part of authorities despite clear evidence confirming illegal dumping activities has constrained the Applicant to approach this Hon'ble Tribunal.
- 7 That significantly, apart from the complaints submitted by the Applicant, the Regional Officer, State Pollution Control Board, Odisha, Jharsuguda vide communication No. 790/IND-VII-MISC-51 dated 23.04.2026 addressed to the Member Secretary, State Pollution Control Board, Odisha, officially acknowledged and reported illegal disposal of ash at Belpahar and along the Coal Corridor.
- 8 That the said report specifically records that a joint enquiry was conducted regarding illegal disposal of ash at Belpahar and along the coal corridor and that illegal dumping of ash was carried out by M/s Shri Niwas Transporter through vehicles bearing registration numbers OD23S4855 and OD23T0118.
- 9 That the Regional Officer further recorded that the ash was loaded from the Siriapali ash pond for disposal at Beldihhi, Rourkela on behalf of M/s Vedanta Ltd.; however, during transit the GPS devices

of the vehicles were allegedly disconnected and unauthorized dumping was carried out.

- 10 . That the report further records that illegal dumping of ash to the extent of approximately 38,507.22 cubic metres had been carried out along the Coal Corridor and in the Swargdwar area.
- 11 . That the said report also records that an FIR had already been lodged by the Area Manager of R.S. Security of M/s Vedanta Ltd. against the said vehicles and recommended strict action against M/s Vedanta Ltd. for non-compliance and failure to ensure regulated disposal practices.
- 12 . That the aforesaid official communication of the Regional Officer, State Pollution Control Board, Odisha constitutes a crucial admission and independently corroborates the Applicant's allegations regarding illegal dumping of fly ash.
- 13 . That significantly, a formal representation dated 19.05.2026 was also addressed by Shri Tankadhar Tripathy, Hon'ble MLA, Jharsuguda, to the Hon'ble Chief Minister of Odisha highlighting indiscriminate dumping of fly ash in and around Jharsuguda by various industries. Copy of the aforesaid representation dated 19.05.2026 is annexed hereto and marked as "ANNEXURE-A/6".
- 14 That in the said representation, the Hon'ble MLA specifically recorded that local residents are continuously suffering due to air pollution, contamination of agricultural lands and water sources, and

serious health hazards caused by uncontrolled transportation and disposal of fly ash.

- 15 That the said representation further records that fly ash is being transported through uncovered vehicles and dumped openly without scientific management resulting in severe environmental pollution and public inconvenience.
- 16 That the Hon'ble MLA further requested immediate intervention by the Government, detailed investigation by the Pollution Control Authorities and implementation of preventive mechanisms to ensure scientific disposal and transportation of fly ash.
- 17 That the aforesaid representation by a sitting Member of Legislative Assembly independently corroborates the Applicant's grievance and demonstrates that the issue is widespread, continuing and affecting public health and environment on a large scale.

18. **GROUND**S

- A. **BECAUSE** the Respondents are indulging in rampant illegal dumping and disposal of fly ash in complete violation of environmental laws and Fly Ash Notifications.
- B. **BECAUSE** illegal dumping of fly ash has caused severe environmental degradation and ecological imbalance in the affected areas.

- 19
- C. **BECAUSE** the illegal dumping activities are contaminating soil and pose serious risk to groundwater and health of the public residing in the area.
 - D. **BECAUSE** open dumping of fly ash causes dispersion of fine particulate matter thereby deteriorating ambient air quality and poses a very serious health hazard to the public at large.
 - E. **BECAUSE** the Respondent No.1 has failed to ensure scientific disposal and handling of fly ash as required under environmental laws and are illegally dumping the fly ash in an open area. Moreover, no actions are being taken by the Respondent Nos. 4 to 7 against such illegal activities.
 - F. **BECAUSE** the geo-tagged photographs filed by the Applicant herein, clearly and evidently confirms the illegal dumping activities being carried out by the Respondent No. 1.
 - G. **BECAUSE** the Respondents have acted in complete disregard to the Precautionary Principle and Sustainable Development Principles.
 - H. **BECAUSE** the Respondents are liable to pay environmental compensation under the Polluter Pays Principle.
 - I. **BECAUSE** the continued inaction on the part of authorities is resulting in continuing environmental degradation and is increasing the health hazard for the general public at large.

J. **BECAUSE** the illegal dumping activities are causing irreversible ecological damage and require urgent intervention by this Hon'ble Tribunal. 20

K. **BECAUSE** the illegal dumping of fly ash is a major cause for pollution in the region and is going to badly affect the health of the people living nearby.

19. **CAUSE OF ACTION**

That the cause of action first arose on 16.03.2026 when the Applicant discovered illegal dumping of fly ash near Belpahar and adjoining areas in District Jharsuguda, Odisha. It further arose when the Applicant herein raised a complaint with the authorities vid an e-mail dated 16.03.2026. Cause of Action arose, when, no action was taken by the Respondent No. 4 to 7 authorities to stop such illegal activities of the Respondent No. 1. Cause of action arose on 22.05.2026, when, the Applicant sought status of the Complaint from the regional Officer, Odisha State Pollution Control Board through E-mail and no reply was given to the Applicant. The cause of action is continuing in nature as environmental degradation and pollution caused by the illegal dumping activities is continuing and the Respondents have failed to take adequate remedial and preventive measures till date.

20. **PRAYER**

In view of the aforesaid facts and circumstances, the Hon'ble tribunal may be pleased to take cognizance of the issues highlighted above and pass the following directions:

- a. Direct the Respondents to immediately stop all illegal dumping and disposal activities of fly ash in Belpahar, Kurmipada, Swarg Dwar, Piplimal and adjoining areas; and/or
- b. Constitute a Joint Committee comprising CPCB, SPCB Odisha and District Administration to inspect the affected areas and submit a comprehensive report before this Hon'ble Tribunal; and/or
- c. Direct Respondent No.1 to remove the illegally dumped fly ash from all affected areas in a scientific manner and restore the affected sites; and/or
- d. Direct scientific assessment of soil contamination, groundwater contamination, air pollution, agricultural damage ecological degradation; caused due to illegal dumping of fly ash; and/or

- 21
- e. Direct imposition and recovery of Environmental Compensation from Respondent No.1 and other responsible entities under the Polluter Pays Principle; and/or
 - f. Direct initiation of criminal and departmental proceedings against all persons found responsible for illegal dumping activities; and/or
 - g. Direct periodic monitoring and compliance reporting regarding fly ash management and disposal by Respondent No.1; and/or
 - h. Pass such further order/orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA

(Under Section 18(1) read with Section 14, 15 and 17 of
the National Green Tribunal Act, 2010)

Original Application No. /2026

IN THE MATTER OF:

Mr. Amiya Ranjan Barik

...Applicant

Versus

Vedanta Limited and Ors.

...Respondents

AFFIDAVIT

NIREN PRASAD MOHANTY, ILB
ADVOCATE & ATTORNEY
GOVT. OF ODISHA
Regd. No. 103/2019, Puri

Date: 27.5.26
SI No: 12
Vol. No: 1

I, Amiya Ranjan Barik S/O Sh. Kailash Barik, aged about 29 years R/O ASTA-RANGA, Malada, PO- Namrao, Dist.- Puri, Odisha, do hereby solemnly affirm and declare as under:-

1. That I am the Applicant in the above titled case and as such I am well conversant with the facts of the case and as such am duly authorized and competent to swear this Affidavit.
2. That the contents of the accompanying Original Application have been drafted by my counsel under my instructions and I have read and understood the contents thereof and I state that the facts stated therein are true to my knowledge and belief.

Amiya Ranjan Barik
DEPONENT

VERIFICATION
27/5/2026

Verified on this day of May, 2026 that the contents of the above affidavit are correct and true to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Amiya Ranjan Barik

CERTIFICATE OF THE COURT
Certified that the above named deponent being identified by Sri [Signature] Advocate, Kapatpur appeared before me and took an oath that the contents of this affidavit are true to the best of his knowledge and belief.
Signed, dated and verified at this place on 27/5/2026
DEPONENT
NOTARY, KAPATPUR

Joint Report on illegal disposal of fly ash at Belpahar and along the length of Coal corridor in the district of Jharsuguda

A field enquiry was conducted on dated:-16.03.2026 in and around the coal corridor, near Swarg Dwar and at mouza Pilplimal at IDCO land at Belpahar area with respect to public complaint received by this office for illegal disposal of ash. The following observations were made by the undersigned:-

OBSERVATIONS:-

Site 1: At the Coal Corridor at Belpahar Area:-

During inspection, it was found that ash has been dumped illegally in patches besides the stretch of the coal corridor of M/s MCL which is presently under construction from village Jurabaga upto NH-49 by PWD, Govt. of Odisha. The said dumping has been carried out on private land (land details enclosed) with the knowledge of the respective landowners. However, the landowners declined to disclose further details regarding the same.

As reported by RI, Belpahar ash has been dumped over a total area of Ac 4.18 dec at 03 distinct locations having height of about 2 m (RI, report is attached for reference). Accordingly, the total quantity of ash dumped is estimated to be approximately 33,832.92 m³.

Site 2: Area near Swarg Dwar at Belpahar:-

It was observed that ash has been dumped illegally at private land over an area of 0.77 dec having height of about 1.5 m (RI, report is attached for reference). Therefore about, 4674.3 m³ of ash been dumped illegally.

Site 3: IDCO Land, At-Piplimal, Belpahar:-

It was observed that ash has been illegally dumped on IDCO land, which has been leased out to M/s Vedanta Ltd. for the Kuraloi-A North Coal Mine Project, covering an area of Ac. 0.40 dec with an approximate height of 1.0 meter (RI report enclosed for reference). Accordingly, the total quantity of ash illegally dumped is estimated to be approximately 1,619 m³.

FINDINGS:-

Upon enquiry, it was ascertained that the ash dumping at the coal corridor and in the vicinity of Swarg Dwar was carried out with the knowledge of the respective landowners. Further, the dumping activities at all three (03) sites were undertaken during night hours by M/s Srinivas Transporter and M/s Ganapati Transport, but it could not be ascertained which ash generating unit has illegally dumped the ash. However, as per the report of Tahasildar, Lakhanpur on enquiry ash has been dumped by M/s OPGC Ltd, M/s NTPC Ltd, M/s Vedanta Ltd and M/s JSW (Utkal) Energy Ltd (Report is enclosed).

CONCLUSION & RECOMMENDATIONS:-

- All the ash generating industries are oftenly dumping the ash illegally here and there without obtaining valid Consent from the Board and frequent complaints & resentments are received from the public, violating the SOP of Reclamation of low-lying area by filling with ash October, 2025.
- Necessary directions may be issued to the concerned authority for cancellation of the license/permit of the involved transporters. Further, appropriate legal action may also be initiated against the concerned landowners in accordance with the provisions of applicable laws and regulations.
- Direction may be issued to the industries to remove the dumped ash and transport it to the designated ash pond in an environmentally safe manner.



Mrs A. Ekka, ES



Er H.K. Nayak, RO



Khata no.1261,5348 plot no.5302 and plot
no.5202/21154 total area- 2.29



Infront of swarga dwara Belpahar



Ash adjacent to coal corridor kh no.305



Side of swarga dwara belpahar



Adjacent to coal corridor road



Near coal corridor

Mele
7/03/2024
TIKAYAT NAGAR
BELPAHAR

Ash dumping near Swarg Dwar, Belpahar



Ash dumping at Piplimal, Belpahar



Ash dumping besides the length of the Coal Corridor at Belpahar



**URGENT: Illegal Fly Ash Dumping by Vedanta Jharsuguda with GPS Manipulation – Geo-Tagged Evidence – Immediate Regulatory Intervention Required**

1 message

Amiya ranjan Barik <amiyaranjanbarik27@gmail.com>

Mon, 16 Mar 2026 at 11:03 am

To: CMO ODISHA <cmo@nic.in>, csori@nic.in, gadmin.or@nic.in, gapgpublicgrievance@gmail.com, fesec.or@nic.in, rospcb.jharsuguda@ospcboard.org, rospcb.rourkela@ospcboard.org, RAVINDRA PRADHAN <ravindrpradhan25@gmail.com>, mefcc@gov.in, chairman@ospcboard.org, membersecretary@ospcboard.org, Senior Administrative ... <sao@ospcboard.org>, paribesh1@ospcboard.org, cag@cag.gov.in, dirvig@nic.in, ccb.cpcb@nic.in, mscb.cpcb@nic.in, rdkolkata.cpcb@gov.in, lokayukta.odisha@gov.in, ngjudicialkolkata@gov.in, publicgrievance-ngt@gov.in, rospcbjharsuguda@gmail.com, rospcb.angul@ospcboard.org, rospcb.keonjhar@ospcboard.org, cto17category@ospcboard.org, sdash@ospcboard.org <sdash@ospcboard.org>, rospcb.rayagada@ospcboard.org
Cc: dm-jharsuguda@nic.in

To
The Regional Officer
State Pollution Control Board Odisha
Regional Office Jharsuguda

The Registrar
National Green Tribunal
Eastern Zone Bench
Kolkata

The Secretary
Ministry of Environment, Forest and Climate Change
Government of India
New Delhi

The Chairman
Central Pollution Control Board
New Delhi

The Chairman
State Pollution Control Board Odisha
Bhubaneswar

The Member Secretary
State Pollution Control Board Odisha
Bhubaneswar

The Principal Secretary
General Administration Department
Government of Odisha
Bhubaneswar

The Comptroller and Auditor General of India
Environment Audit Division
New Delhi

The District Collector & District Magistrate
Jharsuguda District
Odisha

Respected Sir/Madam,

This representation is being submitted to bring to the notice of the competent authorities a grave and ongoing environmental violation involving illegal dumping of fly ash within Jharsuguda district, which is causing serious environmental degradation and requires immediate regulatory intervention.

During a field visit on 16 March 2026 at approximately 06:19 AM, large quantities of fly ash were found illegally dumped at multiple locations near Kurmipada, Belpahar (Location: RR8X+WR6 near ITI Training Centre, Belpahar, Odisha – 768217).

The attached geo-tagged photographic evidence clearly establishes the existence of extensive fly ash dumping over open land and agricultural areas, posing serious risks to:

- Soil quality and agricultural productivity
- Groundwater contamination
- Air quality through dispersion of fine particulate ash
- Public health and surrounding ecological systems

29

Preliminary information indicates that the fly ash is originating from Vedanta Limited, Jharsuguda, and the transportation activity is reportedly being undertaken by Mahaganpati Transporter.

It has further come to light that a deliberate method is allegedly being used to evade regulatory monitoring systems. As per reliable information, the GPS tracking devices installed in fly ash transporting vehicles are removed and placed in a separate Light Motor Vehicle (LMV), thereby creating a false GPS trail, while the actual trucks carrying fly ash are used to dump the material at unauthorized said locations.

Such conduct indicates systematic evasion of regulatory oversight and deliberate circumvention of environmental compliance mechanisms.

The illegal dumping of fly ash constitutes a clear violation of statutory environmental provisions including:

- Environment (Protection) Act, 1986
- Water (Prevention and Control of Pollution) Act, 1974
- Air (Prevention and Control of Pollution) Act, 1981
- Fly Ash Notification issued by the Ministry of Environment, Forest and Climate Change
- Conditions imposed under Consent to Establish (CTE) and Consent to Operate (CTO) granted to the industry

The Hon'ble Supreme Court of India and the Hon'ble National Green Tribunal have consistently held that environmental violations must be addressed in accordance with the fundamental environmental principles of:

- Polluter Pays Principle
- Precautionary Principle
- Public Trust Doctrine

Illegal disposal of fly ash on open land leads to heavy metal contamination of soil, infiltration into groundwater systems, emission of respirable particulate matter and irreversible ecological damage.

The scale of dumping visible at the site raises serious concerns regarding failure of regulatory monitoring and enforcement mechanisms within the concerned jurisdiction.

Given the seriousness of the violation and the availability of clear geo-tagged photographic evidence, the concerned authorities are statutorily obligated to initiate immediate enforcement action.

In view of the above, the following urgent actions are requested:

- 1.Immediate site inspection by competent authorities including CPCB and SPCB officials.
- 2.Preparation and submission of a detailed Action Taken Report (ATR) regarding the illegal dumping activity.
- 3.Environmental Damage Assessment of soil, agricultural land and groundwater affected by the dumping.
- 4.Assessment and recovery of Environmental Compensation from the responsible polluting entity under the Polluter Pays Principle.
- 5.Investigation into the alleged GPS manipulation practice used to evade monitoring of fly ash transportation.
Identification of all responsible persons including officials of Vedanta and the transporter Mahaganpati involved in the illegal dumping activity.
- 6.Examination of whether there has been any regulatory lapse, negligence or failure of monitoring by the concerned authorities, and fixing of responsibility wherever required.
- 7.Immediate measures to prevent further illegal dumping and ensure strict compliance with Fly Ash Management Rules and environmental regulations.
- 8.The geo-tagged photographic evidence attached with this representation clearly demonstrates the presence of extensive fly ash dumping at the identified locations on 16 March 2026.

Considering the gravity of environmental damage and the potential long-term consequences, it is requested that urgent enforcement action be initiated without delay.

In the event of continued inaction, the undersigned shall be constrained to place the matter before the Hon'ble National Green Tribunal for appropriate directions including environmental compensation and accountability of regulatory authorities.

30

A detailed Action Taken Report along with findings of the Environmental Damage Assessment may kindly be communicated at the earliest.

Verification through Scientific Analysis

In the event that the concerned industry denies that the dumped material belongs to them, it is respectfully requested that the competent authorities immediately collect representative samples of the dumped material from the identified locations and conduct laboratory analysis through a recognized environmental laboratory of the State Pollution Control Board or Central Pollution Control Board.

The laboratory analysis should determine the chemical and physical characteristics of the material including trace metals, ash composition and other identifiable parameters, and the results should be scientifically compared with the fly ash generated from the thermal power facilities of Vedanta Jharsuguda.

Such scientific analysis will conclusively establish the source and origin of the dumped fly ash, thereby preventing any attempt to evade responsibility. The findings of the laboratory test should form part of the Environmental Damage Assessment Report and Action Taken Report (ATR) to ensure proper determination of liability and recovery of environmental compensation under the Polluter Pays Principle.

Yours faithfully

Amiya Ranjan Barik
M+919937679583,+919437528630
Environmental Complainant

Attachments:

Geo-tagged photographic evidence of illegal fly ash dumping (16 March 2026)

CC:

The Head
Fly Ash Management Cell
Central Pollution Control Board
New Delhi

The Regional Director
Central Pollution Control Board – Eastern Region
Kolkata

The Regional Officer
State Pollution Control Board Odisha
Regional Office Rourkela

The Chief Secretary
Government of Odisha
Bhubaneswar

17 attachments

 1000285398.jpg
127 KB

 1000285386.jpg
119 KB

 1000285392.jpg
154 KB

 1000285389.jpg
134 KB

 1000285374.jpg
182 KB

-  **1000285371.jpg**
137 KB
-  **1000285380.jpg**
137 KB
-  **1000285407.jpg**
169 KB
-  **1000285401.jpg**
119 KB
-  **1000285413.jpg**
166 KB
-  **1000285377.jpg**
155 KB
-  **1000285368.jpg**
107 KB
-  **1000285410.jpg**
139 KB
-  **1000285404.jpg**
134 KB
-  **1000285395.jpg**
159 KB
-  **1000285383.jpg**
137 KB
-  **1000285416.jpg**
130 KB

31

ANNEXURE

A-3

32

By e-mail

DISTRICT OFFICE: JHARSUGUDA

(Gen & Misc. Section)

e-mail ID- gm.jharsuguda2023@gmail.com

No. XX-130/2026-444 / G&M Date-25.03.2026

To

The Regional Officer,
State Pollution Control Board, Jharsuguda

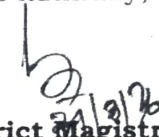
**Sub: - Joint visit report submitted by the Tahasildar, Lakhanpur
regarding illegal Ash-dumping.**

Sir,

Enclosed, please find herewith the letter No. 1638 dated 18.03.2026 of the Tahasildar, Lakhanpur where he has communicated Joint visit report regarding illegal Ash dumping over private land in Mouza-Belpahar and leased out Govt. land in favour of IDCO, Bhubaneswar in village Pipilimal which is self-explanatory. You are requested to go through the report and take necessary actions as per provision of laws and report compliance.

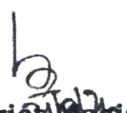
Yours faithfully,

Encl: - As above.


Additional District Magistrate (Gen)
Jharsuguda

Memo No. 4445 Date: 25.03.2026

Copy to the Sub-Collector, Jharsuguda for information and necessary action.


Additional District Magistrate (Gen)
Jharsuguda

ANNEXURE

A-4

33

E-mail: rospcbjharsuguda@gmail.com
rospcb.jharsuguda@ospcboard.org



REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No. 370/5971, At - Babubagicha (Cox Colony), St. Mary's Hospital Road,
Post - Industrial Estate, Jharsuguda- 768 203

By e-MAIL

No 790 / IND-VII-MISC-51

Date 23/04/2026

From,

Er H.K. Nayak
Regional Officer

To,

The Member Secretary,
State Pollution Control Board, Odisha,
Bhubaneswar.

Sub: Submission of enquiry report from IIC, Belpahar, Jharsuguda with regards to illegal disposal of ash at Belpahar area-Reg.

Ref: This office letter no-667/IND-VII-MISC-51, dtd:-02.04.2026.
IIC, Belpahar report dated:-17.04.2026.

Sir,

With reference to the subject cited above and the letter under reference, it is hereby intimated that a joint enquiry was conducted regarding the illegal disposal of ash at Belpahar and along the coal corridor, and the report has already been submitted for necessary action.

In the meantime, the IIC, Belpahar, has submitted a report stating that illegal dumping of ash was carried out by M/s Shri Niwas Transporter through two vehicles bearing registration numbers OD23S4855 and OD23T0118. It has been reported that the ash was loaded from the Siriapali ash pond for disposal at Beldhihi, Rourkela, on behalf of M/s Vedanta Ltd. As per the GPS tracking records, the trips were shown as completed; however, during transit, the GPS devices were reportedly disconnected, and unauthorized dumping was carried out by the said vehicles (detailed report enclosed).

In this regard, the Area Manager of R.S. Security of M/s Vedanta Ltd has lodged an FIR against the said vehicles. Further, as per the enquiry report of this office, illegal dumping of ash to the extent of 38,507.22 m³ has been carried out along the coal corridor and in the Swargdwar area.

Therefore, in view of the above necessary action may be taken as follows:-

- Strict action shall be initiated against M/s Vedanta Ltd. in accordance with the provisions stipulated under the SOP for Reclamation of Low-Lying Areas by Filling with Ash (October, 2025), for non-compliance and failure to ensure regulated disposal practices.

- Environmental compensation may be imposed to M/s Vedanta Ltd and it shall be directed, to immediately remove the entire quantity of unauthorized dumped ash and restore the affected land to its original condition at their own cost and responsibility.
- Several public complaints and resentments are being received in this office with regards to illegal transportation and indiscriminate dumping of ash. Therefore in view of such repetitive violations, Consent to Operate of the industry may be suspended until full compliance is ensured and corrective measures are duly implemented.
- Necessary directions shall be issued to the concerned authority for immediate suspension and/or cancellation of the permits/licenses of the transporters involved in the illegal dumping activities.
- In major cases, illegal dumping of ash is being carried out with the knowledge and consent of the respective landowners. Therefore, the District Administration may be requested to initiate appropriate legal proceedings for cancellation of the ownership rights of the land and the land may be vested into Government account as per the prevailing rules and guidelines of the Revenue, Department.

Yours faithfully,

Encl as above:

H. Jais
Regional Officer

Memo no: 791, dtd:- 23/04/2026

Copy forwarded to the District Magistrate and Collector, Jharsuguda for kind information and necessary action.

H. Jais
Regional Officer

Memo no: 792, dtd:- 23/04/2026

Copy forwarded to the Superintendent of Police, Jharsuguda for kind information and necessary action.

H. Jais
Regional Officer

Memo no: 793, dtd:- 23/04/2026

Copy forwarded to the IIC, Belpahar, Jharsuguda for kind information and necessary action. You are requested to verify the valid copy of the statutory permissions issued by the Board for transportation of ash to the designated site. In the event of failure to comply, the vehicle may be detained, and appropriate action may be initiated in accordance with the prevailing laws of your department.

H. Jais
Regional Officer

Memo no: 794, dtd:- 23/04/2026

Copy forwarded to the Additional Chief Environmental Scientist (CTO-3), SPCB, Odisha, Bhubaneswar for kind information and necessary action.

H. Jais
Regional Officer

Memo no: 795, dtd:- 23/04/2026

Copy forwarded to the CEO, M/s Vedanta Ltd, At-Burkhamunda, Dist-Jharsuguda for kind information and necessary action. You are directed to stop illegal dumping of ash in haphazard manner here and there in the district of Jharsuguda without obtaining valid consent from the Board.

H. Jais
Regional Officer



ANNEXURE

A-5

35

Subject URGENT: Non-Furnishing of Action Taken Report on Complaint dated 16.03.2026 Regarding Illegal Fly Ash Dumping – Failing Which RTI Proceedings and Writ Petition Before Hon'ble High Court Shall Be Initiated

1 message

Amiya Ranjan Barik <amiyaranjanbarik27@gmail.com>

Fri, May 22, 2026 at 6:04 PM

To: CMO ODISHA <cmo@nic.in>, fsec.or@nic.in, rdolkolkata.cpcb@gov.in, rospcb.jharsuguda@ospcbboard.org, rospcbjharsuguda@gmail.com, RAVINDRA PRADHAN <ravindrpradhan25@gmail.com>

Cc: dm-jharsuguda@nic.in

To
The Regional Officer
Odisha State Pollution Control Board
Regional Office, Jharsuguda

Subject: URGENT – Furnishing of Action Taken Report Regarding Complaint dated 16 March 2026 on Illegal Fly Ash Dumping

Respected Sir,

With reference to the complaint/representation dated 16 March 2026 regarding illegal fly ash dumping allegedly linked to Vedanta Jharsuguda and GPS manipulation in fly ash transportation, kindly inform what action has been taken by your office till date on the said matter.

Despite the seriousness of the environmental violations and the geo-tagged evidence already submitted, no Action Taken Report (ATR), inspection findings, or status of investigation has yet been communicated.

You are therefore requested to kindly provide immediately:

- 1.Details of inspection conducted, if any.
- 2.Copy of Action Taken Report (ATR).
- 3.Details of notices/action initiated against the responsible entities.
- 4.Status of environmental damage assessment and laboratory/sample analysis, if conducted.
- 5.Present status of the complaint pending before your office or head office.

If no action has been taken till date, kindly state the reasons for the same.

Failing which, the undersigned shall be constrained to initiate proceedings under the Right to Information Act, 2005 and may also be compelled to approach the Hon'ble High Court by filing an appropriate Writ Petition seeking judicial intervention regarding inaction on the present environmental complaint.

Considering the gravity of the matter involving large-scale illegal fly ash dumping and possible regulatory failure, immediate action and communication of the Action Taken Report is highly expected.

Encl.: Copy of complaint dated 16 March 2026 along with supporting documents for your ready reference.

Yours faithfully,
Amiya Ranjan Barik
Email- amiyaranjanbarik27@gmail.com
Mob-9937679583,9437528630

TANKADHAR TRIPATHY, M.L.A.

Jharsuguda

Standing Committee –

Home, GA & PG, Law, Mines,

Commerce & Transport, Forest and

Skill Development & Technical Education

Odisha Legislative Assembly



सत्यमेव जयते

Address :

Qtrs. No. 4/2, Type - VIB,

Unit - III, Bhubaneswar,

Odisha, PIN - 751001

Mobile : 9437221063

Ref. No.: MLHA/SS(S)-1728/2026

Date : 19.05.2026

To

Sri Mohan Charan Majhi

Hon'ble Chief Minister, Odisha

Bhubaneswar, Odisha

Subject: Illegal dumping of fly ash near Jharsuguda town causing severe environmental pollution and public inconvenience

Sir,

I would like to draw your kind attention to the serious environmental and public health issues arising out of indiscriminate fly ash dumping in and around Jharsuguda town by various industries. Local residents have been continuously suffering due to air pollution, contamination of agricultural land, water sources, and severe health hazards caused by the uncontrolled handling and transportation of fly ash.

For the last several years, fly ash generated from nearby industrial units and thermal power plants has allegedly been dumped openly in various areas surrounding Jharsuguda without proper scientific management. Due to transportation through uncovered vehicles and improper disposal practices, fly ash particles spread into the atmosphere, affecting nearby villages and urban settlements. Residents are facing breathing problems, eye irritation, skin diseases, and other pollution-related illnesses.

The situation has become extremely alarming during summer and windy conditions, when fly ash spreads rapidly across roads, houses, water bodies, and agricultural fields. Farmers are also suffering heavy losses as fertile agricultural lands are being adversely affected. Public roads are frequently covered with ash, causing inconvenience and accidents. Despite repeated complaints from local people, effective preventive measures have not yet been implemented adequately.

The uncontrolled dumping of fly ash has severely affected the environment, public health, and normal life in Jharsuguda district. The issue has created widespread concern among local residents and requires urgent intervention from the Government.

In this regard, I sincerely request your good office to immediately direct the concerned authorities, including the State Pollution Control Board and district administration, to conduct a detailed investigation into the matter and take strict action against the industries responsible for illegal fly ash disposal. Necessary measures should also be taken to ensure scientific disposal and safe transportation of fly ash in accordance with environmental norms and regulations.

Further, long-term preventive mechanisms should be implemented to protect the environment, public health, agricultural land, and water resources from further damage. Regular monitoring and strict enforcement of environmental compliance must be ensured so that such incidents do not recur in future.

I therefore request your kind intervention and immediate necessary action in the larger public interest and for the protection of the environment in Jharsuguda district.

Yours faithfully,

(Sd/-)

Tankadhar Tripathy
Member of Legislative Assembly
Jharsuguda

Dr. 23/09
19.05.2026

Tankadhar Tripathy
Member of Legislative Assembly
Jharsuguda

VAKALATNAMA IN THE HIGH COURT AT CALCUTTA

National Green Tribunal - EZB
Kolkata

DIST. : _____

Appellate Jurisdiction

O. A No.

Of 2026

Mr. Amiya Barik Appellant
Petitioner

-Versus-

Vedanta Limited and or's Respondent
Opposite party

Vakalatnama on behalf of Amiya Barik.....Knows all

men be these presents that by this Vakalatnama I/We appoint the Advocates Pleadors noted below or any one of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition in the above matter for appearing and conducting and arguing the same for depositing or Withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/we sign and execute this vakalatnama, on this the 27 day of 5 2026

NAME OF THE ADVOCATE

Deepankar Thakur

(Adv)
Rajshat, Kolkata

E-NO - F/1809/2023/

deepak1989thakur@gmail.com

9434214268

Amiya Ranjan Barik